

executive has become irresponsible is a very serious matter. Shri Jaswant Singh said that it was incumbent on the Government to come forward with its reaction. ...*(Interruptions)* Please control your Members. ...*(Interruptions)*

MR. CHAIRMAN : He is concluding.

SHRI SOMNATH CHATTERJEE : Mr. Chairman, Sir, Shri Jaswant Singh said that it was incumbent on the Government to come forward with its own reaction. According to me, it was incumbent on the Government to totally ignore these observations. I congratulate the Government for having ignored it. I want to say, with all respect to the judiciary, that please do not create a situation of confrontation. Let us not go back to that U.P. case, which has created a bad history in our country. Let us not go back to that situation and let us have our own areas of functioning. Therefore, I submit that the Government has a right to ignore it. ...*(Interruptions)*

[Translation]

SHRI MANGAL RAM PREMI (Bijnor) : Mr. Chairman, I am trying to raise this issue since 22nd but I could not get the time. Safai Karmcharis of Uttar Pradesh Notified Area and Municipality are on Dharana in front of Legislative Assembly. Country is going to celebrate its 50th year of Independence, will it be fair if we neglect them? Are we going to celebrate the 50th year of Independence like this? When India got freedom, it was hoped that now they will be given a fair hearing but everyone turned a deaf ear to them. I request you to issue a direction to listen to their demands help them and their Dharana. No officer has yet gone there to listen to them. I want to know from the government the reason as to why the people who do this abhorring work of cleaning the garbage, are not given respect. Leave aside the question of their respect. From the last 40 months they have not received their salary, and in this regard is not in existence. Leaders are not ready to hear them. That's why I make a humble submission to you and to this house that the demands of Safai-karmacharis should be considered sympathetically because they are protesting in front of the Legislative Assembly from the last 4 months. How will they feed their children. How will they educate them. Today, we are going to celebrate the 50th year of our Independence and they are sitting on Dharana. The Government may resort to force against them. If it happen, it would be injustice with the Safai Kamacharis...*(Interruptions)*. It will affect the whole of India. How will this Government seen? ....*(Interruptions)*

MR. CHAIRMAN : Mr. Premi, Please take your seat

...*(Interruptions)*

[English]

MR. CHAIRMAN : Nothing will go on record except what Shri Sambasiva Rao is going to say.

...*(Interruptions)*\*

SHRI R. SAMBASIVA RAO (Guntur) : Mr. Chairman, Sir, the summer season this year was so severe in Andhra Pradesh and especially in Guntur District, the season had taken its toll wherein so many places the fire accident took place as a result of which 600 families were rendered homeless and property worth lakhs of rupees was damaged and they are under the trees. At one place, a wife and husband got self-immolated.

Due to the untold miseries of the weaker sections in my constituency, we approached the banks to sanction soft loans to the victims of the fire accidents and accordingly the nationalised banks in all the affected places came to the rescue of the victims of these devastating fire accidents. But however, things have been altogether different in the case of the State Bank of India in their service area.

It is in this context, I would like to draw the attention of the Government to the unprecedented situation which arose due to the devastating fire that broke out in a village, Chityala Tanda, Bellamkonda Mandal in Guntur Parliamentary constituency. All the houses, which were thatched roof houses, in the village were reduced to ashes and the fire caused severe damage to the property of villages, who are poor and down-trodden and belong to the Scheduled Tribe community. Around 40 families were rendered homeless and are literally on the road, without any shelter and they have no means to carry on.

With a view to help the victims of the fire, the District Coordination Committee of the nationalised banks met on 9th July, 1997 and resolved to sanction a soft loan of Rs. 5,000/- to each and every victim of the fire accident, which is inclusive of a subsidy of Rs. 1,250/- granted by the State Government under different head. The balance of the loan amount will be repaid by the beneficiaries, who are the victims of the fire accident, in monthly installments of Rs. 100/- per month. The lead bank of the District, that is, Andhra Bank, has advised banks in the District to sanction the loans accordingly to the fire affected villages in their service area.

All the banks have sanctioned the loans, but unfortunately, the State Bank of India is reluctant to adhere to the decision taken by the District Coordination Committee of the Banks and has refused to sanction loans to the fire victims. Despite repeated requests, the State Bank of India has not at all come forward to support the victims to start a new life.

If loans in cash and not in kind are sanctioned, the villagers will be able to put up thatched roof houses and settle down to carry on with the work of earning their livelihood afresh and can slowly repay the amount to the bank. But if they are sanctioned loans for purchase of buffaloes, without any roof over their heads, how can they even think of purchasing buffaloes and try to make out their livelihood? It is a thing which can be never thought of.

MR. CHAIRMAN : Shri Sambasiva Rao, you should not read. You please take your seat. If you take so much time, then other Members would not get the opportunity to speak. Please conclude now.

SHRI R. SAMBASIVA RAO : Sir, I will take one more minute.

It is in this background and also in view of the hardship and misery being faced by the poor villagers, I would like to request the hon. Minister of Finance to instruct the Chief General Manager, Hyderabad, and the Regional Manager of the State Bank of India, Vijayawada, to release the amounts, as has been done by other nationalised banks in the District and thereby help the victims of the fire accident in their hour of need.

I also request you to take action against the officers concerned for not helping the poor people in their hour of need...*(Interruptions)*

*[Translation]*

SHRI LALMUNI CHAUBEY : Mr. Chairman, Sir, Shri George Saheb must get a chance to complete his statement...*(Interruptions)*

MR. CHAIRMAN : Shri Nitish Kumar had spoken yesterday for twenty minutes. Now what has been left to speak?

SHRI NITISH KUMAR : I have spoken for five minutes and not for twenty minutes ...*(Interruptions)*

*[English]*

Sir, Shri George Fernandes must get a chance. You have asked Shri Somnath Chatterjee to speak, but Shri Fernandes could not complete his statement yesterday ...*(Interruptions)*

*[Translation]*

MR. CHAIRMAN : Mr. Nitish Kumar, please be seated. You had spoken for 20 minutes yesterday. What has been left now after twenty minutes.

*[English]*

SHRI NITISH KUMAR : I have spoken for five minutes only and not for twenty minutes. You may please allow Shri George Fernandes to speak for at least five minutes.

*[Translation]*

MR. CHAIRMAN : Not now.

*[English]*

I have called Shri Ajay Chakraborty.

...*(Interruptions)*

*[Translation]*

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea): Sir, you must call somebody from Samajwadi Party too. ...*(Interruptions)*

MR. CHAIRMAN : Mr. Pappu Yadav. Please sit down.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I should be allowed to speak otherwise I will have to sit in the well of the House.

MR. CHAIRMAN : Why will you sit in the well? You should sit on your seat.

*[English]*

SHRI AJAY CHAKRABORTY (Bashirat) : Sir, the Golden Jubilee Celebration is being celebrated with much pomp and show. But at the same time, due importance has not been given to the martyrs who followed a different line of action to liberate our motherland from the yoke of British Imperialism. They sacrificed their lives for the liberation of our motherland ...*(Interruptions)*

*[Translation]*

SHRI RAJIV PRATAP RUDY : Mr. Chairman, Sir, my name is there in the list. My subject was the same. Yesterday it was decided on this subject that everybody, who had given notices, would be allowed to speak the next day. Yesterday we were informed them the persons who could not get the chance to speak in the zero hour...*(Interruptions)*

MR. CHAIRMAN : Not now. Now I have called Mr. Ajay Chakraborty. You will also get a chance to speak. Now please sit down.

...*(Interruptions)*

MR. CHAIRMAN : You will also get a chance Mr. Katheria Please sit down. Now I have called Mr. Ajay Chakraborty. What you are saying is not going to record. You will get a chance later on.

...*(Interruptions)\**

*[English]*

SHRI AJAY CHAKRABORTY : Shri Khudiram Bose went to the gallows at the age of 18 years with a smiling face for the liberation of our motherland. Shri Bhagat Singh, Shri Rajguru, Shri Chandra Sekhar Azad, Masterda Surya Sen, Priti Lota Vaididhar and others went to the gallows for the liberation of our motherland. Thousands of revolutionaries were imprisoned for life after fake trials and they were detained in Andaman cellular jail for some decades. The people of our country cannot forget the role of Gaddar Party of Punjab and the role of Anusheelan Samithi and Jugantar Party of Bengal for the liberation of our motherland.

But Government is reluctant to highlight their role before the country. So, through you I urge upon the Government to envisage such programmes which would highlight their role in the freedom movement. That way our country can any homage to them.

\*Not Recorded.